

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (Crl.) No(s). 8760/2018

(Arising out of impugned final judgment and order dated 22-03-2018 in CRLA No. 60/2001 passed by the High Court Of Judicature At Allahabad, Lucknow Bench)

RAKESH KUMAR GUPTA

Petitioner(s)

VERSUS

THE STATE OF UTTAR PRADESH & ORS.

Respondent(s)

(FOR ADMISSION and I.R. and IA No.137247/2018-EXEMPTION FROM FILING O.T. and IA No.137246/2018-PERMISSION TO FILE LENGTHY LIST OF DATES)

Date : 07-12-2018 This petition was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE A.K. SIKRI
HON'BLE MR. JUSTICE S. ABDUL NAZEER

For Petitioner(s) Ms. Nandini G. Sharma, Adv.
Mr. Mudit Sharma, AOR

For Respondent(s) Mr. Anubhav Kumar, Adv.
Mr. Ankit Agarwal, Adv.
Mr. Abhishek Swarup, Adv.
M/S. Manoj Swarup And Co., AOR

UPON hearing the counsel the Court made the following
O R D E R

In view of letter circulated by the learned counsel for the respondent nos. 2 to 4 , matter stands adjourned for six weeks.

(ASHWANI THAKUR)
COURT MASTER (SH)

(RENU DIWAN)
ASSISTANT REGISTRAR